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existing Group of Ministers on Prasar Bharati, which is being directed to expedite its work so that necessary corrective administrative and legislative measures could be put in place at the earliest.

6.3. Government may decide on action against the then CEO, Prasar Bharati (Shri B.S. Lalli) and Director General (Doordarshan) (Ms. Aruna Sharma, IAS) and others who acted in concert with them for providing undue gain to SIS LIVE/ZOOM Communications Ltd.

Director General, Doordarshan, has been reverted to her parent cadre following the expiry of her tenure on 19.2.2011. Ministry of Information and Broadcasting has been directed to seek explanations from the then Chief Executive Officer of Prasar Bharati and Director General, Doordarshan, on the allegations made against them and recommend an appropriate course of action within two weeks.

6.4. Certain actions seem to attract penal provisions under the Indian Penal Code and Prevention of Corruption Act. This aspect also needs to be separately investigated.

A copy of the Report has been referred to the Central Bureau of Investigation through the Department of Personnel and Training for further action as deemed appropriate.

(c) The Committee is likely to submit its Final Report to the Government by 31.3.2011.

## Status of Bhubaneswar airport

- \*47. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CIVIL AVIATION be pleased to state:
  - (a) whether Bhubaneswar airport is being declared as international airport;
  - (b) if so, the details thereof;
- (c) whether Government also has any plan to develop the Jharsuguda and Rourkela airports; and
  - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) There is no such proposal under consideration.

(c) and (d) A Feasibility Study was undertaken by M/s. RITES, which has recommended development of Jharsuguda airport initially for ATR type of aircraft operations. However, action for further development of this airport for ATR type of aircrafts is subject to availability of additional land measuring 643 acres by State Government of Orissa to AAI as per the Master Plan, free of cost and free from all encumbrances.

Rourkela airport in Orissa belongs to Steel Authority of India Limited, a Public Sector Organisation under the Ministry of Steel and Mines. Ministry of Civil Aviation/ Airports Authority of India (AAI) do not have any proposal to develop this airport.

## Air services in Madhya Pradesh

- $\dagger^*$ 48. MISS ANUSUIYA UIKEY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether operational air services in Madhya Pradesh are sufficient to boost tourism; if so, the details thereof;
- (b) whether Government of Madhya Pradesh has requested the Government of India to start air services from Hyderabad and Chennai to connect Bhopal with South India and from Bhopal to Kolkata and Jabalpur to Gwalior to connect it with the East; and
- (c) if so, the action taken for starting the said air services and by when these services are likely to be started?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) At present, schedule air services are available to/from Bhopal, Indore, Khajuraho, Jabalpur and Gwalior as per the detail given below and are contributing to connectivity and promotion of tourism. Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines.

## Air India

Delhi-Indore-Bhopal-Mumbai and $\vee\!\vee$	Daily
Delhi- $\lor$ aranasi-Khajuraho and $\lor\lor$	03 flts/week
Alliance Air	
Delhi-Jabalpur-Delhi	04 flts/week
Delhi-Gwalior-Delhi	03 flts/week
Jet Airways	
Delhi-Bhopal-Delhi	Twice daily

<sup>†</sup>Original notice of the question was received in Hindi.